



The Payment of Bonus (Maharashtra Amendment) Act, 2010

Act 3 of 2011

Keyword(s):

Payment, Bonus, Payee, Employee

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महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष २, अंक ६०]

शुक्रवार, मार्च ११, २०११/फाल्गुन २०, शके १९३२

[पृष्ठे २, किंमत : रुपये १४.००

असाधारण क्रमांक १६

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Payment of Bonus (Maharashtra Amendment) Act, 2010 (Mah. Act No. III of 2011), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. III OF 2011.

(First published, after having received the assent of the President in the "Maharashtra Government Gazette", on the 11th March 2011).

An Act further to amend the Payment of Bonus Act, 1965, in its application to the State of Maharashtra.

WHEREAS both Houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Payment of Bonus Act, 1965, in its application to the State of Maharashtra, for the purposes hereinafter appearing ; and, therefore, promulgated the Payment of Bonus (Maharashtra Amendment) Ordinance, 2010, on the 17th September 2010 ;

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature ; it is hereby enacted in the Sixty-first Year of the Republic of India as follows :—

1. (1) This Act may be called the Payment of Bonus (Maharashtra Amendment) Act, 2010.

Short title and commencement.

(१)

(2) It shall be deemed to have come into force on the 17th September 2010.

Insertion of section 11A in Act 21 of 1965. 2. After section 11 of the Payment of Bonus Act, 1965, in its application to the State of Maharashtra (hereinafter referred to as "the principal Act"), the following section shall be inserted, namely :— 21 of 1965.

Mode of payment of bonus. " 11A. All amounts payable to an employee by way of bonus under this Act shall be paid either by an account payee cheque drawn in favour of the employee or by crediting the same in the bank account of an employee."

Amendment of section 19 of Act 21 of 1965. 3. In section 19 of the principal Act, the words "in cash" shall be deleted.

Repeal of Mah. Ord. XII of 2010 and saving. 4. (1) The Payment of Bonus (Maharashtra Amendment) Ordinance, 2010, is hereby repealed. Mah. Ord. XII of 2010. (2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.